CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.12.2013

CP No. 53/2013 (OA No. 254/2013)

Mr. C.B. Sharma, counsel for petitioner. Mr. Y.K. Sharma, counsel for respondents.

The Contempt Petition was filed by the petitioner for non-compliance of the order dated 22.03.2013 passed by this Bench of the Tribunal in OA No. 254/2013. Vide this order, the Tribunal had directed the respondents to decide the appeal of the applicant dated 22.03.2012. Learned counsel for the respondents submits that the appeal of the applicant has been decided. Learned counsel for the petitioner also admits that compliance of the order in question has been made by the respondents and he has also filed substantive O.A. being aggrieved by the decision of the respondents.

In view of the submissions made by the parties and in view of the fact that the compliance of the order in question has been made by the respondents, this Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

(ARVIND ROHEE) JUDICIAL MEMBER

(ANIL KUMAR) ADMINISTRATIVE MEMBER

<u>Kumawat</u>